

in the district of West Khandesh. Thus, while a good deal of revenue is collected every year from the Adivasi areas, proportionate return in the shape of social amenities and economic development is denied to them.

I still find that the number of the Scheduled Castes and Tribes in the State Services is very low. Indeed there ought to be a separate department to look after the interests of the Scheduled Tribes. The present arrangement of combining the scheduled castes, the scheduled tribes and other backward areas has not worked satisfactorily. I beg to bring to your notice that in spite of reservation in Government service the Scheduled Tribes do not get their proportionate share.

In conclusion, I would like to emphasise the fact that so long as the Scheduled Tribes are not uplifted the country will not be uplifted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
TWELFTH REPORT

Shrimati Ha Palchoudhuri (Nabadwip): I beg to move:

"That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1957."

Mr. Deputy-Speaker: I shall now put the motion to the House. The question is:

"That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1957."

*The motion was adopted.*

DELHI REGULATION AND SUPERVISION OF EDUCATIONAL INSTITUTIONS BILL\*

Shri Radha Kaman (Chandni Chowk): I beg to move for leave to introduce a Bill to regulate, supervise and control teaching institutions run by private agencies in the Union territory of Delhi.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate, supervise and control teaching institutions run by private agencies in the Union territory of Delhi."

*The motion was adopted.*

Shri Radha Kaman: I introduce the Bill

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL\*\*

Shrimati Subhadra Joshi (Ambala): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

*The motion was adopted.*

Shrimati Subhadra Joshi: I introduce the Bill

ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AMENDMENT) BILL

Dr. Atchamma (Vijayawada): I beg to move for leave to withdraw the Bill further to amend the All India Institute of Medical Sciences Act, 1956.

Shri T. B. Vittal Rao (Khammam): What are the reasons?

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 20th December, 1957, pp. 1027-33.

\*\*Published in the Gazette of India Extraordinary Part II—Section 2, dated the 20th December, 1957 pp. 1026-29.

Dr. Atchamamba: I do not find it necessary now.

Mr. Deputy-Speaker: She has stated that it is not necessary now.

The question is:

"That leave be granted to withdraw the Bill further to amend the All India Institute of Medical Sciences Act, 1956".

*The motion was adopted.*

#### NATIONAL AND FESTIVAL PAID HOLIDAYS BILL

Mr. Deputy-Speaker: The House will now resume further consideration of the following motion moved by Shri P. K. Kodyan on the 6th December, 1957:—

"That the Bill to introduce a uniform system of national and festival paid holidays for all industrial workers, be taken into consideration."

Out of the 1½ hours allotted for the discussion of the Bill, 25 minutes have been taken on the 6th December and one hour and five minutes still remain. Shri Amar Singh Saigal was on his legs last time.

Shri T. E. Vittai Rao (Khammam): Mr. Deputy-Speaker, we are very glad that an opportunity has been provided to discuss this Bill in this House after a very long time. The first time this Bill was introduced was as long ago as 1955 in the last Lok Sabha. When my colleague introduced that Bill, the Government were seized of this matter and it came up before the Standing Labour Committee in April 1956. An expert committee was appointed, consisting of both the employers, employees and the government. Unfortunately, this matter did not receive the attention it deserved by the committee.

The employers' representative in the committee tried to side-track the issue of giving paid festival holidays by raising the subject as to what should

be the number of working days in a year. The terms of reference to them was about the question of grant of paid festival and national holidays. But it was side-tracked.

This issue came to the forefront because in the coal mines, where there are 3½ lakhs of employees, they were not given any single paid festival holiday or national holidays prior to 1956. Even Independence Day and Republic Day are not treated as paid holidays in most of the collieries. Nearly three lakhs of workers were deprived of that. Only 50,000 people working in the collieries in the public sector and in some collieries managed by Englishmen were given these two paid holidays. So there was some agitation and some strike.

Ultimately, Government referred this matter for adjudication to an Industrial Tribunal. The Tribunal gave its award sometime in 1954 that these two holidays, namely, Independence Day and Republic Day, should be treated as paid holidays. The employers did not keep quiet. They did not implement the award. They went in appeal to the Labour Appellate Tribunal.

The Constitution was adopted in 1950. The Government took a little more than two years to come to a decision to refer this matter for adjudication. It was referred for adjudication and after a year an award was given. But in 1954 the employers went to the Appellate Tribunal. That is why we say that statutory effect should be given to this.

Then there are several thousands of workers who do not get any festival holidays at all. The running staff in the railways and some of the employees who work in the Railway Mail Service in the Posts and Telegraphs Department do not get any festival holidays. It is said that if holidays are given to the running staff, then the whole thing will come to a stop. It is not so. If necessary, they may be given some other day in lieu of this holiday.